

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 512 of 1999

Thursday, this the 11th day of January, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. M.M. Thomas, S/o M.D. Mathew,
Telecom Office Assistant,
Central Telegraph Office, Ernakulam,
residing at Quarter No.A34,
Telecom Staff Quarters, Panampilly Nagar.
2. S. Haridas, S/o. P.N. Sivasankaran Nair,
Telecom Office Assistant (TG),
Central Telegraph Office, Kochi-16,
residing at Quarter No. A14,
P&T Quarters, Panampilly Nagar.
3. A.I. Jose, S/o. A.V. Ittiara,
Telecom Office Assistant (TG), Office of
the General Manager, Telecom, Trissur,
residing at Quarter No. A1/3, P&T Quarters,
Poothole, Trissur-4
4. T.M. Ramakrishnan, S/o Madhavan,
Telecom Office Assistant (TG), Office of the
General Manager, Telecom, Trissur,
residing at Thekkara House,
Thonnurkara, Trissur.
5. A.D. Devassy, S/o A.V. Devassy,
Telecom Office Assistant (TG), Office of the
Divisional Engineer, Telecom Transmission
Project, Trissur, residing at
Ambookan House, PO Anchery, Trissur.
6. M.K. Sarangadharan, S/o Krishnan Nair,
Telecom Office Assistant (TG), Office of the
Central Telegraph Office, Kochi-16,
residing at Meppilly House,
Nayathode PO, Angamaly.Applicants

[By Advocate Mr. R. Sreeraj]

Versus

1. The Chief General Manager, Telecom
Kerala Circle, Trivandrum.
2. The Chairman,
Telecom Commission, New Delhi.

3. Union of India, represented by
Secretary to Government of India,
Ministry of Communication, New Delhi. . . . Respondents

[By Advocate Mrs. S. Chithra, ACGSC]

The application having been heard on 11th of January, 2001,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Applicants seek to declare that they are eligible and entitled to be considered for appointment to the restructured cadre of Senior Telecom Office Assistants and to direct the respondents to consider them for such appointments by allowing them to participate in the Senior Telecom Office Assistant Training commencing from 3-5-1999.

2. When the OA was taken up, it is submitted by learned counsel on both sides that on the basis of the interim order passed in this OA, the applicants were deputed for training and they have undergone the training successfully and that being so only the first part of the prayer survives now. As far as the first part of the relief is concerned, the learned counsel for the applicants submitted that the applicants are satisfied if they are considered for appointment to the restructured cadre of Senior Telecom Office Assistants in their due turn.

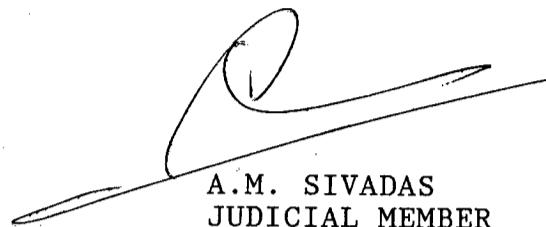
3. The learned counsel appearing for the respondents submitted that applicants can be considered for appointment to the restructured cadre of Senior Telecom Office Assistants in their due turn within a period of four months from the date of receipt of a copy of this order.

4. Recording the submission made by the learned counsel for respondents, the Original Application is closed. No costs.

Thursday, this the 11th day of January, 2001



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

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